

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 5.4.2016

OA No. 291/00/221/2016

Mr. Virendra Lodha, Senior Advocate assisted by Mr. Tarpit Patni, Counsel for the applicant.

Matter relates to inter-change transfer in the cadre of Tax Assistant from Gujarat Region to Rajasthan Region in Income Tax Department.

Heard.

Counsel for applicant submitted that vide order dated 4.6.2013, Ann.A/1 the applicant was to be transferred from Gujarat Region to Rajasthan Region subject to fulfilling of certain conditions and the applicant has given the undertaking accepting all the conditions vide her letter dated 7.6.2013 Ann.A/5. Counsel for applicant further submitted that in the absence of posting order being issued for Rajasthan Region by CCIT, Jaipur, Rajasthan Region, the applicant is not being relieved by the CCIT, Ahmedabad, Gujarat Region. In this context the applicant has also made a representation dated 15.7.2015 Ann.A/6 addressed to the Chairman, Central Board of Direct Taxes, respondent No.1 and the same is pending.

Considered the aforesaid submissions and perused the record. In view of pendency of representation dated 15.07.2015 (Ann.A/6) , it is deemed appropriate to dispose of the OA at the admission stage itself, without going into the merit of the case, with the direction to respondent No.1 to decide the matter with reference to the representation of the applicant dated 15.7.2015 (Ann.A/6) in the light of the order dated 7.6.2013 Ann.A/5 at the earliest but in any case within two months

from the date of receipt of the copy of this order. The applicant is also directed to furnish a copy of this order along with relevant details, within a week from today to all the respondents especially to respondent No.1, to facilitate expeditious decision.

In view of the limited relief being granted, the requirement of issuing of notices to respondents is dispensed with.

The OA is disposed of as above.



(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Adm/